

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).22748/2010

(From the judgement and order dated 08/07/2010 in CMWP No.32464/2010 of
The HIGH COURT OF JUDICATURE AT ALLAHABAD)

KEWALANAND B.ED.COLLEGE

Petitioner(s)

VERSUS

STATE OF U.P.& ORS.

Respondent(s)

(With appln(s) for exemption from filing O.T. and permission to file
additional grounds with prayer for interim relief)

WITH SLP(C) NO.23453 of 2010

(With appln(s) for exemption from filing O.T. and permission to file
additional grounds with prayer for interim relief)

SLP(C) NO.23817 of 2010

(With appln(s) for exemption from filing O.T. and permission to file
additional grounds with prayer for interim relief and office report)

Date: 24/01/2013 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASAD

HON'BLE MR. JUSTICE FAKKIR MOHAMED IBRAHIM KALIFULLA

For Petitioner(s) Mr. Vikrant Y.S. Narula, Adv.
Mr. Atishi Dipankar, Adv.

For Respondent(s) Mr. Deepak Goel, Adv.

Mr. M.R. Shamshad, Adv.

UPON hearing counsel the Court made the following

O R D E R

In view of the letter circulated by learned arguing counsel for
the petitioner seeking adjournment on the ground of illness, the
matters are adjourned for a week.

Learned counsel for respondent nos.1 to 3 is permitted to
correct the Annexures CA-2 and CA-3.

(Sanjay Kumar)

Court Master

(Indu Satija)

| Court Master